

**BEFORE THE EXECUTIVE DIRECTOR AND FIRST APPELLATE AUTHORITY
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA**

7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circle, New Delhi- 110 001

Dated: 22nd January, 2025

RTI Appeal Registration No. ISBBI/A/E/24/00061

IN THE MATTER OF

Mr. Vakati Balasubramanyam Reddy

... Appellant

Vs.

Central Public Information Officer

The Insolvency and Bankruptcy Board of India

7th Floor, Mayur Bhawan, Shankar Market,

Connaught Circle, New Delhi - 110 001.

... Respondent

ORDER

1. I have carefully examined the application, the response of the Respondent and the Appeal. In terms of section 2(f) of the RTI Act ‘*information*’ means any material in any form, including records, documents, memos e-mails, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, data material held in any electronic form and information relating to any private body which can be accessed by a public authority under any other law for the time being in force.” It is pertinent to mention here that the Appellant’s “*right to information*” flows from section 3 of the RTI Act and the said right is subject to the provisions of the Act. Section 2(j) of the RTI Act defines the “*right to information*” in terms of information accessible under the Act which is held by or is under the control of a public authority. The aforesaid definitions contemplate providing of material in the forms of records, documents, opinions, advices, etc. It does not include resolving grievances of the Appellant from the information provided. As this Appeal required detailed examination of provisions of RTI Act and perusal of multiple documents, same is disposed within 45 days.
2. The Appellant has stated the following in the Appeal –
“*Referring to the response sent for query no. 3, i.e. the request to share the copy of all papers and proceedings of the material which was before IBBI under Reg. 7 (3) of the IBBI (Grievance & Complaint Handling Procedure) Regulations, 2017, the reply simply states that, file notings with respect to examination of complaint and issuance of SCN is attached herewith; and no copy of the material which was before IBBI under Reg. 7 (3) of the IBBI (Grievance & Complaint Handling Procedure) Regulations, 2017 has been shared*”
3. The Respondent is expected to provide information as available on record and not create any information. Accordingly, the information as available on record, has been provided to the Appellant. He cannot provide any further information. Same is beyond the scope of ‘right to information’ under section 2(j) of the RTI Act which limits the information to one ‘*accessible*’ under the RTI Act and ‘*which is held by or under the control of any public authority*’. Moreover, on perusal of the copy of the show-cause notice already available with the Appellant, it is clear that all the material available on record has already been provided to the Appellant. It is accordingly, unclear as to what further information the

Appellant wants. In my view, the information as requested by the Appellant is already with him and no further information can be disclosed.

4. The appeal is disposed of accordingly.

Sd/
(Kulwant Singh)
First Appellate Authority

Copy to:

1. Appellant, Mr. Vakati Balasubramanyam Reddy.
2. CPIO, The Insolvency and Bankruptcy Board of India, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circle, New Delhi- 110 001.